

circumstances, delay is condoned and reply filed by the respondent-corporate debtor is taken on record.

2. Accordingly, IA No.897/2020 is disposed of.

CP(IB)No.47/Chd/Pb/2019

The instant petition is filed under Section 9 of the Insolvency and Bankruptcy Code, 2016, (for short hereinafter referred to as '**Code**') read with Rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for short hereinafter referred to as '**Rules**') by Mr. Tarun Gulati (**Operational Creditor**), for initiating Corporate Insolvency Resolution Process (**CIRP**) in the case of Kaya Blenders and Distillers Ltd. (**Corporate Debtor**). The registered address of the operational creditor is Resident of F-71, Sector-39, Noida, Uttar Pradesh- 201301. The affidavit in support of the contents of the application is from pages 22 - 23 of the petition. The application has been filed in Form 5 as prescribed in Rule 6(1) of the Rules.

2. The master data of the corporate debtor is stated to be filed at page 8 of the petition. The CIN of the respondent-corporate debtor is U74999PB2016PLC045400 and its registered office is situated in Patiala which lies in the State of Punjab and therefore, the matter falls within the territorial jurisdiction of this Tribunal.

3. The facts of the case, briefly, as stated in the petition, are that the respondent-corporate debtor is engaged in the business as manufacturer, dealer, stockists, distributors, and agents and to act as exporters and importers of brewers and mallsters, and to deal in mineral water and soft and hard drink, spirits and wine merchants and items made from agriculture based products. It is stated